NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P (IB) No. 349/KB/2017 C.A.(IB) No. 116/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name of the Company		Ramsarup Industries Ltd		
Under Section		10 IBC		
SI. No.		nation of Authorized A IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	NILESH	SHARMA, IRP (C	·A) / leles	shem
2.	ADITYA	7/BREWAL, ER CO Repression	JIRP New I.M	
3		ID STARTA, ABVO	2018	12/01/28
4.	Ms Debaleen	a Ganguly J Auis	ew ICD Services Lin	uited Dyangul

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. Counsel for the $1^{\rm st}$ respondent in C.A. (IB) No. 116/KB/2018 is present.

It is brought to my notice by the Ld. IRP that 2nd and 3rd respondents in the above C.A. have been served with the notice. However, no one is present to represent them.

Ld. Counsel appearing for the $1^{\rm st}$ respondent has prayed for time to file reply affidavit to the application field by

the Ld. IRP. Prayer is allowed. Reply affidavit may be filed within 3 days by serving a copy of the reply to the Ld. IRP.

Meanwhile, the respondents are hereby cautioned that the moratorium passed in the instant application filed for initiating Corporate Insolvency Resolution Process (CIRP) is effective from the date of admission of the petition and any pending legal action or legal proceeding in respect of any debt of corporate debtor shall be deemed to have been stayed. Considering the effect of admission of this petition, 1st respondent is decided to file the reply.

List it on 19/02/2018 for filing Progress Report along with C.A.

Sd

(Jinan K.R.) Member (J)